

Annexure - 4

**Yours Ethnic Foods Private Limited; Liquidation commenced on 05.06.2025;
Unsecured financial creditors (other than financial creditors belonging to any class of creditors)
Yours Ethnic Foods Private Limited (As on 27.12.2025)**

	Name of Creditor	Details of claim received		Details of claim admitted			Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee					
1	MAS Financial Services Limited	04-07-2025	90,78,167.00	90,78,167.00	Unsecured	₹ 0.00	15.27%	₹ 0.00	₹ 0.00	₹ 0.00	
2	J. K. ADVERTISING	28-06-2025	13,11,967.00	₹ 0.00	Unsecured	₹ 0.00	0.00%	₹ 0.00	₹ 0.00	₹ 13,11,967.00	₹ 0.00 The documentary evidence submitted by the creditor was insufficient for admission, and since the claim was not filed during the CIRP period, it is now time-barred.
3	Svakarma Finance Private Limited	06-08-2025	2,86,81,269.00	2,78,87,310.00	Unsecured	Ref Note 4 Below	46.92%	₹ 0.00	₹ 0.00	₹ 7,93,959.00	₹ 0.00 As per Regulation 27 of Liquidation--In the case of rent, interest and such other payments of a periodical nature, a person may claim only for any amounts due and unpaid up to the liquidation commencement date.
4	NayanKumar Ramniklal Shah	28-06-2025	5,02,90,432.00	₹ 0.00	Unsecured	₹ 0.00	0.00%	₹ 0.00	₹ 0.00	₹ 5,02,90,432.00	₹ 0.00 The documentary evidence submitted by the creditor was insufficient for admission, and since the claim was not filed during the CIRP period, it is now time-barred.
5	Moneywise Financial Services private Limited	08-02-2024	32,07,808.00	₹ 0.00	Unsecured	₹ 0.00	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00 Moneywise Financial Services Private Limited has withdrawn its claim vide email dated 10.09.2025 and has conveyed that the content of the said email is as under: "This has reference to the claim of ₹32,07,808/- submitted by Moneywise Financial Services Pvt. Ltd. under Form C in respect of the corporate insolvency resolution process of Yours Ethnic Foods Pvt. Ltd. We hereby request you to kindly treat the said claim as withdrawn, in light of ongoing settlement discussions between the parties. We further confirm that we shall not have any subsisting claim in the CIRP/Liquidation process of Yours Ethnic Foods Pvt. Ltd. and request you to update your records accordingly and proceed for reconstitution of CoC under intimation to us."
Total			₹ 9,25,69,643.00	₹ 3,69,65,477.00	₹ 0.00	₹ 0.00	62.19%	₹ 0.00	₹ 0.00	₹ 5,23,96,358.00	₹ 0.00

Note :

1. The claims are in process of verification on the basis of proof of claim and records available with Corporate Debtor.
2. The claims were admitted are subject to further revision/substantiation/modification on the basis of any additional information/evidence/clarification which may be received subsequently and which warrant such revision/substantiation/modification.
3. Information/evidence/clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.
4. Cash Collateral amounting to Rs. 11 Lakhs considered as amount claimed covered by Security Interest